

Central Administrative Tribunal
Principal Bench: New Delhi

(27)

RA No. 258/95 In
OA No. 48/91

New Delhi this the 1st day of September 1997

Hon'ble Shri S.R.Adige, Vice-Chairman(A)
Hon'ble Dr.A.Vedavalli, Member (J)

R.C.Lahoria,
S/o Sh. Tota Ram Lahoria,
R/o 52 Schoolpura,
Prem Nagar,
Jhansi.

.....Applicant

(By Advocate: Shri K.N.R.Pillai)

Versus

1. Union of India through
the Secretary,
Ministry of Railways,
(Railway Board),
New Delhi.
2. The Chief Personnel
Officer (Engineering)
Central Railway,
Bombay VT.

.....Respondents

(By Advocate: Shri K.K.Patel)

ORDER(Oral)

Hon'ble Shri S.R.Adige, Vice-Chairman(A)

Heard.

2. Both counsel agree that in the light of
the Hon'ble Supreme Court Judgement in Union of India
Vs Veer Pal Chauhan JT 1995 Vol-7 SC 231 and subsequent
judgements on the subject, nothing further survives in
the RA. Accordingly RA is dismissed.

Vedavalli
(Dr. A. Vedavalli)
Member (J)

Adige
(S.R. Adige)
Vice-Chairman(A)